

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 03 OF 2017 &
IA NO. 03 OF 2017**

Dated: 09th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Sundew Properties Ltd.

...Appellant(s)

Vs.

Telangana Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Akshat Jain

Counsel for the Respondent(s) : Mr. D. Bharathi Reddy
Ms. Vidyottma for R.1

Mr. Rakesh Kumar Sharma for R.2

ORDER

Learned counsel for respondent No.1 seeks two weeks time to file reply. She may file the same on or before 24.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.04.2017 after serving copy on the other side.

List the matter on **12.04.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh